25th February 2022

N O T I C E

Advocates and parties in person are requested to take note of the following directions issued by the Bench of GS Patel & Madhav J Jamdar JJ with effect from 23rd February 2022.

(1) For the present, and until further notice, admission matters will be taken up on all days of week.

(2) On account of the accumulated pendency, there will be no weekly board of final hearing matters until further notice.

(3) No filings are permitted by email. This includes praecipes. All praecipes must be tendered in hard copy.

(4) Until further notice, all listings will be on applications by praecipe in hard copy and not as per CIS. Where dates are given earlier, fresh praecipes are required.

(5) No mentioning for circulation or listing is permitted. Praecipes must be handed in with at least three or four alternative preferred dates of listing. The Court will assign the date. Praecipes for urgent circulation shall contain following details:-

1.	Four preferred dates for listing the matter	
2.	Matter is required to be listed before this date, (failing which it may become infructuous/ or an irreversible situation may occur)	
3.	Reason for seeking urgent circulation	

(6) All praecipes for urgent circulation are required to be handed over to Court Associate (Original Side matters), Court Sheristedar (Appellate Side matters) before 11.30 a.m. The dates will be assigned by the Court by evening of the same day and the information regarding same will be published outside the Court and on High Court website in the following format everyday.

Sr. No.	Case No.	Name of the Advocate	Date

(7) Only production matters are permitted (and required) to be mentioned, but provided the praecipe is tendered in hard copy before 10.30 am or 2.30 pm.

(8) Production mentioning is permitted only at 10.30 am or 2.30 pm.

(9) No mentioning by Senior Advocates.

(10) No mentioning at 1.30 pm or 4.30 pm.

(11) The video conferencing system will remain operation in hybrid mode for all Advocates/parties. The usual requirements (muting, video off etc, until the matter is called) continue to apply.

(12) No permission or leave is required to appear online in the hybrid mode.

(13) It has been noticed that some parties in person have been attempting to record the proceedings on their cellphone. It is repeated that this is illegal and constitutes Contempt of Court. Any such attempt will invite immediate action apart from the person in question being removed from the online hearing.

(14) No person will be admitted to the online system unless the name of the person and the serial nos. are mentioned in the login name or id.

(15) As far as possible, an endeavour will be made to keep the supplementary board limited to a few extremely urgent matters.

(16) Main board will be issued for all days of the week in advance the previous Friday/Saturday.

(17) All Medical Termination of Pregnancy matters will be taken up at the top of the board (or at 2.30 pm), as the case may be, but invariably before the regular board starts.

(18) All Medical Termination of Pregnancy matters will be taken strictly in-camera, with no exception.

By order